

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2025**  
TO BE ANSWERED ON 05.05.2016

**ASSESSMENT OF MGNREGS**

**2025. SHRI VINOD KUMAR SONKAR:**  
**SHRI KRUPAL BALAJI TUMANE:**  
**SHRI LAXMI NARAYAN YADAV:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether any survey/study has been conducted recently to assess the benefits of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), if so, the details thereof, State/UT-wise;
- (b) whether certain State Governments have urged the Union Government to raise the 100 days of work presently offered under the said scheme to 200 work days, if so, the details thereof and the steps taken by the Union Government in this regard;
- (c) whether wages paid to the labourers including the differently-abled or weaker sections are in accordance with the prescribed rate, if so, the details thereof;
- (d) the details of number of persons including the differently-abled provided employment under the said scheme since its inception, State/UT-wise; and
- (e) the details of deficiencies and flaws noticed in the implementation of MGNREGS and the measures taken/being taken by the Government to remove the deficiencies, State/UT-wise?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**  
**(SHRI SUDARSHAN BHAGAT)**

(a): Yes, Madam. Independent research studies conducted on the impact of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) have been brought out as “MGNREGA Sameeksha” by the Ministry. The studies indicate that this programme has improved water and soil conservation measures, increased cultivable land by enriching waste lands and has led to improved agricultural productivity. It has also enhanced bargaining powers of rural wage seekers and reduced distress migration from rural areas. Major suggestions/recommendations of these studies, inter alia, are removal of delays in wage payments, improvement in the quality of assets, establishment of strong demand management system, effective participatory grass-root and planning, and improvement in the overall monitoring of schemes, etc.

(b): No, Madam.

(c): Under MGNREGA, wages are paid to the workers, including differently-abled or weaker sections in accordance with the Schedule of Rates as fixed by the State Governments. Output of a MGNREGA worker is measured and payment is made accordingly. State/UT-wise details of the notified wage rate w.e.f. 1<sup>st</sup> April, 2016 is given at **Annexure-I**.

(d): State/UT-wise details of number of persons including the differently-abled provided employment under MGNREGA from 2006-07 till 2015-16 are given in the **Annexure-II**.

(e): During the review of the implementation of the MGNREGS, the strengthening the planning, technical supervision, capacity building, disbursing systems and social audits have been identified as areas for improvement. Towards this, the major steps taken by the Government are given in **Annexure-III**.

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**Annexure-I referred in reply to part (c) of Lok Sabha  
unstarred Question No. 2025 dated 05.05.2016**

| <b>State-wise wage rate for unskilled manual workers</b> |                                |   |
|--|--------------------------------|---|
| No.  | Name of State/ Union territory | Wage rate in Rs. per day w.e.f.<br>1st April, 2016              |
| (1)  | (2)                            | (3)   |
| 1  | Andhra Pradesh                 | Rs. 194.00  |
| 2  | Arunachal Pradesh              | Rs. 172.00  |
| 3  | Assam                          | Rs. 182.00  |
| 4  | Bihar                          | Rs. 167.00  |
| 5  | Chhattisgarh                   | Rs. 167.00  |
| 6  | Gujarat                        | Rs. 188.00  |
| 7  | Goa                            | Rs. 229.00  |
| 8  | Haryana                        | Rs. 259.00  |
| 9  | Himachal Pradesh               | Non-scheduled Areas-Rs.<br>170.00<br>Scheduled Areas-Rs. 213.00 |
| 10   | Jammu and Kashmir              | Rs. 173.00  |
| 11   | Jharkhand                      | Rs. 167.00  |
| 12   | Karnataka                      | Rs. 224.00  |
| 13   | Kerala                         | Rs. 240.00  |
| 14   | Madhya Pradesh                 | Rs. 167.00  |
| 15   | Maharashtra                    | Rs. 192.00  |
| 16   | Manipur                        | Rs. 197.00  |
| 17   | Meghalaya                      | Rs. 169.00  |
| 18   | Mizoram                        | Rs. 188.00  |
| 19   | Nagaland                       | Rs. 172.00  |
| 20   | Odisha                         | Rs. 174.00  |
| 21   | Punjab                         | Rs. 218.00  |
| 22   | Rajasthan                      | Rs. 181.00  |
| 23   | Sikkim                         | Rs. 172.00  |
| 24   | Tamil Nadu                     | Rs. 203.00  |
| 25   | Telangana                      | Rs. 194.00  |
| 26   | Tripura                        | Rs. 172.00  |
| 27   | Uttar Pradesh                  | Rs. 174.00  |
| 28   | Uttarakhand                    | Rs. 174.00  |
| 29   | West Bengal                    | Rs. 176.00  |
| 30   | Andaman and Nicobar            | Andaman District  |
|  |                                | Rs. 230.00  |
|  |                                | Nicobar District  |
|  |                                | Rs. 243.00  |
| 31   | Dadra and Nagar Haveli         | Rs. 208.00  |
| 32   | Daman and Diu                  | Rs. 192.00  |
| 33   | Lakshadweep                    | Rs. 220.00  |
| 34   | Puducherry                     | Rs. 203.00  |
| 35   | Chandigarh                     | Rs. 248.00  |

## Annexure-II referred in reply to part (d) of Lok Sabha unstarred Question No. 2025 dated 05.05.2016

| No. | State                | No. of HH provided employment (In Lakh) |         |         |         |         |         |         |         |         | 2015-16<br>Provisional |
|-----|----------------------|---|---------|---------|---------|---------|---------|---------|---------|---------|------------------------|
|     |                      | 2006-07                                 | 2007-08 | 2008-09 | 2009-10 | 2010-11 | 2011-12 | 2012-13 | 2013-14 | 2014-15 |                        |
| 1   | ANDHRA PRADESH       | 21.61                                   | 48.04   | 57.00   | 61.58   | 62.00   | 49.98   | 58.54   | 60.40   | 32.97   | 35.79                  |
| 2   | ARUNACHAL PRADESH    | 0.17                                    | 0.04    | 0.81    | 0.68    | 1.35    | 0.04    | 1.29    | 1.40    | 1.36    | 1.82                   |
| 3   | ASSAM                | 7.92                                    | 14.03   | 18.77   | 21.37   | 17.98   | 13.49   | 12.35   | 12.62   | 9.67    | 15.08                  |
| 4   | BIHAR                | 16.89                                   | 38.60   | 38.22   | 41.27   | 47.38   | 17.69   | 20.88   | 20.59   | 10.36   | 15.74                  |
| 5   | CHHATTISGARH         | 12.57                                   | 22.85   | 22.70   | 20.26   | 24.86   | 27.25   | 26.38   | 25.12   | 17.48   | 21.79                  |
| 6   | GUJARAT              | 2.26                                    | 2.91    | 8.51    | 15.96   | 10.96   | 8.22    | 6.81    | 5.79    | 5.13    | 5.57                   |
| 7   | HARYANA              | 0.51                                    | 0.71    | 1.63    | 1.56    | 2.35    | 2.78    | 2.94    | 3.25    | 2.18    | 1.69                   |
| 8   | HIMACHAL PRADESH     | 0.64                                    | 2.71    | 4.46    | 4.97    | 4.44    | 5.05    | 5.15    | 5.39    | 4.53    | 4.22                   |
| 9   | JAMMU AND KASHMIR    | 1.21                                    | 1.17    | 1.99    | 3.36    | 4.92    | 4.31    | 6.47    | 6.58    | 3.32    | 6.49                   |
| 10  | JHARKHAND            | 13.94                                   | 16.80   | 15.76   | 17.03   | 19.87   | 15.75   | 14.19   | 11.39   | 11.11   | 11.28                  |
| 11  | KARNATAKA            | 5.45                                    | 5.50    | 8.96    | 35.35   | 22.24   | 16.52   | 13.32   | 14.50   | 10.95   | 12.37                  |
| 12  | KERALA               | 0.99                                    | 1.85    | 6.92    | 9.56    | 11.76   | 14.16   | 15.26   | 15.24   | 13.80   | 15.06                  |
| 13  | MADHYA PRADESH       | 28.66                                   | 43.47   | 52.08   | 47.15   | 44.08   | 38.80   | 35.19   | 29.09   | 27.89   | 27.03                  |
| 14  | MAHARASHTRA          | 3.53                                    | 4.75    | 9.06    | 5.92    | 4.51    | 15.05   | 16.25   | 11.44   | 11.60   | 12.75                  |
| 15  | MANIPUR              | 0.19                                    | 1.13    | 3.81    | 4.19    | 4.34    | 3.56    | 4.57    | 4.55    | 4.69    | 4.74                   |
| 16  | MEGHALAYA            | 0.97                                    | 1.06    | 2.24    | 3.00    | 3.46    | 3.35    | 3.32    | 3.64    | 3.51    | 3.68                   |
| 17  | MIZORAM              | 0.51                                    | 0.89    | 1.73    | 1.80    | 1.71    | 1.69    | 1.75    | 1.78    | 1.94    | 1.94                   |
| 18  | NAGALAND             | 0.28                                    | 1.15    | 2.97    | 3.25    | 3.51    | 3.73    | 3.87    | 4.08    | 4.05    | 4.17                   |
| 19  | ODISHA               | 13.94                                   | 10.97   | 11.99   | 13.98   | 20.05   | 13.79   | 15.99   | 17.10   | 14.68   | 19.96                  |
| 20  | PUNJAB               | 0.32                                    | 0.50    | 1.47    | 2.72    | 2.78    | 2.45    | 2.40    | 4.12    | 2.89    | 4.74                   |
| 21  | RAJASTHAN            | 11.75                                   | 21.70   | 63.73   | 65.22   | 58.60   | 45.22   | 42.17   | 36.15   | 36.85   | 42.21                  |
| 22  | SIKKIM               | 0.04                                    | 0.20    | 0.52    | 0.54    | 0.56    | 0.55    | 0.57    | 0.63    | 0.57    | 0.65                   |
| 23  | TAMIL NADU           | 6.83                                    | 12.35   | 33.46   | 43.73   | 49.69   | 63.43   | 70.61   | 62.68   | 56.58   | 60.40                  |
| 24  | Telangana            | 0.00                                    | 0.00    | 0.00    | 0.00    | 0.00    | 0.00    | 0.00    | 0.00    | 24.63   | 24.56                  |
| 25  | TRIPURA              | 0.74                                    | 4.24    | 5.49    | 5.76    | 5.57    | 5.67    | 5.97    | 5.91    | 5.82    | 5.70                   |
| 26  | UTTAR PRADESH        | 25.73                                   | 40.96   | 43.36   | 54.83   | 64.31   | 73.28   | 49.47   | 49.95   | 39.16   | 54.65                  |
| 27  | UTTARAKHAND          | 1.34                                    | 1.89    | 2.99    | 5.22    | 5.42    | 4.69    | 4.40    | 3.97    | 4.56    | 5.44                   |
| 28  | WEST BENGAL          | 30.84                                   | 38.43   | 30.26   | 34.80   | 49.98   | 55.17   | 58.17   | 61.33   | 51.20   | 61.11                  |
| 29  | ANDAMAN AND NICOBAR  | 0.00                                    | 0.00    | 0.06    | 0.20    | 0.18    | 0.19    | 0.13    | 0.17    | 0.13    | 0.03                   |
| 30  | DADRA & NAGAR HAVELI | 0.00                                    | 0.00    | 0.02    | 0.04    | 0.02    | NR      | NR      | NR      | NR      | NR                     |
| 31  | DAMAN & DIU          | NR                                      | NR      | NR      | NR      | NR      | NR      | NR      | NR      | NR      | NR                     |
| 32  | GOA                  | 0.00                                    | 0.00    | 0.00    | 0.07    | 0.14    | 0.11    | 0.05    | 0.05    | 0.07    | 0.06                   |
| 33  | LAKSHADWEEP          | 0.00                                    | 0.00    | 0.03    | 0.05    | 0.05    | 0.04    | 0.02    | 0.01    | 0.00    | 0.00                   |
| 34  | PUDUCHERRY           | 0.00                                    | 0.00    | 0.12    | 0.40    | 0.38    | 0.43    | 0.41    | 0.39    | 0.30    | 0.33                   |
|     | <b>Total</b>         | 209.84                                  | 338.89  | 451.13  | 525.86  | 549.47  | 506.45  | 498.88  | 479.30  | 413.97  | 481.06                 |

**NR=Not Reported**

**Annexure-III referred in reply to part (d) of Lok Sabha unstarred Question No. 2025 dated 05.05.2016**

Major steps taken by the Government to improve the programme implementation under MGNREGA

Better planning and asset identification

- An Intensive Participatory Planning Exercise (IPPE) /Mission Antyodaya has been launched in 2569 most backward blocks. This exercise has helped in identifying better quality assets that need to be created.
- For improving convergence with the line departments, and thereby to improve the quality of assets, the State Convergence Plans have been formulated.

Improving the quality of works

- The associated outcomes of each work are being recorded before taking up the work, and the same is being measured after completion of the work-thereby bringing in more focus on outcomes.
- Ministry has conducted training of Technical Resource Persons from the States/UTs on different technical aspects of works which can be taken up under the scheme. States have been asked to train Block resource persons and district resource persons to form technical teams.
- The States/UTs have been asked to deploy State Quality Monitors to inspect the quality of assets created under the Scheme.
- States have been advised to engage technical assistants/barefoot engineers for better technical planning and supervision of works under MGNREGA.

Better transparency, accountability and grievance redressal

- States/UTs have been asked to strengthen Social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India. Social Audit Action Plan has been formulated and shared with States.
- All States have been requested to set up an independent Social Audit Unit (SAU) and appoint Ombudsman at the district level for grievance redressal.
- The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA, which, inter alia, include visits of the Officers of the Ministry and National Level Monitors.
- With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.

Fund management and avoiding delays in payment

- The latest initiatives taken by the Central Government are launching of **National Electronic Fund Management System (NeFMS)** in 11 States, launching of Dashboard for tracking of pending Fund Transfer Orders, Public Fund Management System, electronic Fund Management System, Direct Benefit Transfer etc.

## Project LIFE – MGNREGA

- The Government has formulated and launched a “Project for Livelihoods in Full Employment under Mahatma Gandhi National Rural Employment Guarantee Act (Project LIFE-MGNREGA)” in April 2015. The project has been formulated in convergence with Deen Dayal Upadhaya Grameen Kaushalya Yojna (DDU-GKY) and National Rural Livelihood Mission (NRLM). Project LIFE-MGNREGA aims at promoting self -reliance and improving the skill base of MGNREGA workers, thereby, converting them from being asset-less, helpless, unskilled workers dependent on Government support into fully employed entities with enhanced income.

## Monitoring and Review Mechanism

- The Scheme is regularly reviewed in the Performance Review Committee meetings, Video conferences and Regional Review meetings. State specific reviews are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA.